

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2724  
ANSWERED ON:18.03.2008  
FORENSIC SCIENCE SERVICES  
Sai Shri Nand Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether inadequacies in the Forensic Science Services have affected the administration of criminal justice system;
- (b) if so, whether a core Group of Experts for State of the Art Forensic Sciences constituted by the National Human Right Commision (NHRC) has submitted its recommendations;
- (c) if so, the details thereof;
- (d) whether all the State Governments have implemented recommendations;
- (e) if so, the details thereof, State-wise;
- (f) if not, the reasons therefor; and
- (g) the steps taken by the Government to implement the recommendations in all the States and to improve the Forensic Science Services in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI SRIPRAKASH JAISWAL)

- (a) & (b): National Human Rights Commission constituted a Core Group of Experts in the year 1998 to make a study of the existing forensic science set up of the country and recommended measures to strengthen the same.
- (c): The Core Group recommended a number of measures, including creation of a Central Forensic Science Organisation at the Central Level, establishment of State Forensic Directorate under the Department of Home Affairs of the concerned States, Establishment of State Forensic Science Development Board in every State, Establishment of one Range Forensic Science Laboratory at every Police Headquarters etc.
- (d): As per Seventh Schedule of the Constitution, 'Police' and 'law & order' are State subjects and therefore, it is the primary responsibility of the State Governments to implement the recommendations made by Core Group of experts constituted by National Human Rights Commission.
- (e): As per reports made available by the States, the Forensic set up in the State of Gujarat, Maharashtra, Tamil Nadu, West Bengal, NCT of Delhi, Assam, Himachal Pradesh, Rajasthan and Tripura are under respective Home Departments, the State Governments of Himachal Pradesh, Madhya Pradesh, Chattisgarh Assam and Tripura have constituted Forensic Science Development Boards.
- (f) & (g): To implement the recommendations of the Core Group report, it is the responsibility of the State Governments as 'Police' & 'law and order' are State subjects. However, the Central Government has been sending advisory notes to all States from time to time to implement the recommendations of the Core Group. The Directorate of Forensic Science provides the required guidance to the upgradation/modernization of the Forensic set up in the States. Further, under the Scheme of modernization of the State Police Forces (MPF Scheme) funds are provided for procurement of equipments and construction of laboratory buildings including, setting up of new laboratories on receipt of proposals from State Governments.